

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

107. C.P.(IB)-1019/MB/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **24.04.2024**

NAME OF THE PARTIES: RMOL Engineering and Offshore Limited

V/s.

Avocado Realty Private Limited.

Appearance

For Petitioner : Adv. Siddha Parecha

For Respondent : Adv. Mily Ghoshal

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

The clarification has been tendered by the Petitioner stating that there is no agreement/contract wherein the Financial Creditor has acknowledgment acceptance of land in view of credential of the unsecured bond. It is further stated that no land has been transferred by the Corporate Debtor. Ld. counsel for the FC further submits that no land of the Corporate Debtor is in possession of the Financial Creditor.

Clarifications has been sought by the parties. **Order is reserved.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)